

ITEM NO.1

COURT NO.2

SECTION PIL(W)

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s).559 of 1994

R.D.UPADHYAY

Petitioner(s)

VERSUS

STATE OF A.P & ORS

Respondent(s)

(Office Report for Direction)

Date : 02/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE V. GOPALA GOWDA

Mr. Ranjit Kumar,SG(A.C.)

For Petitioner(s)

Ms. Binu Tamta,Adv.(A.C.)

For Respondent(s)

(Govt. of N.C.T. Of Delhi) Mr. S.Wasim A. Qadri,Adv.
Mr. Zaid ali,Adv.
Mr. D.S. Mahra,Adv.

(State of Nagaland) Mrs. K. Enatoli Sema,Adv.
Mr. Edward Belho,Adv.
Mr. Amit Kumar Singh,Adv.

(U.T. Andaman & Nicobar Admn.) Mr. K.V. Jagdishvaran,Adv.
Ms. G. Indira,Adv.

(State of H.P.) Mr. Suryanarayana Singh,Adv.
Ms. Pragati Neekhra,Adv.

(State of Punjab) Mr. Jagjit Singh Chhabra,Adv.
Mr. Saksham Maheshwari,Adv.

(State of U.P.) Ms. Pragati Neekhra,Adv.

(St. of Sikkim) Ms. Aruna Mathur,Adv.
Mr. Avneesh Arputham,Adv.
Mr. Ysuf Khan,Adv.
Ms. Anuradha Arputham,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

The amount of Rs.1,70,923/- lying in the fixed deposit along with the interests, if any accrued on the same, stands released in favour of the Supreme Court Advocates-on-Record Welfare Trust.

(MAHABIR SINGH)
COURT MASTER

(VEENA KHERA)
COURT MASTER